

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 628 of 2021

Dr. Kumar Priyabrat Pandey & Ors.Petitioners

-Versus-

State of Jharkhand & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioners : xxx

For the Respondents : xxx

03/ 19.04.2021 It is stated in the writ petition that ad hoc employees are being replaced by way of advertisement contained in Memo No. VBU/RO/1158/17 (Vol.-II)/307/2021 dated 04.02.2021 which is against the judgment of the Hon'ble Supreme Court in the case of "*State of Haryana & Ors. Vs. Piara Singh & Ors., reported in (1992) 4 SCC 118* and the judgment of this Court passed in *W.P.(S) No.861 of 2011 (Ritesh Ranjan and Another Vs. The State of Jharkhand and Others)*).

Respondents were directed to file counter-affidavit but the same has not been filed till date.

Put up this case after four weeks.

In the meantime, interim order dated 24.02.2021 shall remain in force.

[Dr. S.N.Pathak,J]

P.K.S.